IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.508 of 2020

Piyali Roy Choudhary … … **Petitioner**

Versus

1. The State of Jharkhand
2. Hamid Ali Siddique … … **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Ms. Archi Ravi, Adv.
For the State : Mr. Arun Kr. Pandey, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As a last chance, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office.

(Rajesh Kumar, J.)

Amar/-